

29-9-2000Hon'ble Mr. Rafiquddin, J.M.

Heard Sri P. Sinha, counsel for the applicant. The applicant has been appointed probably on compassionate ground on the death of her husband by respondent no.2 vide order dated 15-3-2000 as Safaiwali. Now the applicant has sought quashing of the order and seeking for a direction to the respondent no.2 to appoint her an Class IV post in place of Safaiwali. The only ground for quashing of the impugned order is that the applicant does not belong to Jamadar (Mehtar Caste) and she is ^{not} ~~a~~ ^{sanad an} ~~class~~ by caste and the post of Safaiwali is only for those who are by case Jamadar (Mehtar). Learned counsel for the applicant ha, however, not been able to show any provision under which the post of Safaiwali is to be manned by ^{particular} ~~Mehtar~~ Caste only. The application is misconceived and is devoid of merit. Hence dismissed at the admission stage itself.

Rafiquddin
Member (J) 29/9/00

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